

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 203/2021

IN THE MATTER OF

Devidas Khatri

...Applicant

VERSUS

Union Of India &Ors..

...Respondents

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Dated 12.04.2024

Filed by- *Vijay K Srivastava*
VIJAY KUMAR SRIVASTAVA
Advocate for Respondent NO.28
Chamber No. 121-A
New Building High Court
Allahabad
e-mail- hcvijay79@gmail.com
Mob.-9044959164

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Reply on behalf of respondents no. 28, Shri
Bhulli Mahraj & Sons, Pro. Shri R.D.
Awasthi, R/o sankargarh, District, Allahabad,

MOST RESPECTFULLY SHOWETH:

1. That a matter of original application no.203/2021 titled Devidas Khatri vs Union of India &ors. Pertaining to the grievance in this application against illegal mining activities of Silica sand and washing plants of Silica sand in Shankargarh Block and nearby area like Pervaizabad, Lalapur, Bankipur, Janwa, Dhara etc., of Prayagraj District, U.P. is under consideration before this Hon;ble Tribunal.
2. That in compliance of Order dated 06.11.2023 in Original Application No. 203/2021 the Joint Committee has filed its report on dated 17.01.2024.
3. That it is pertinent to mention here that as per order dated 19.01.2024, on the basis of Joint Committee report dated

17.01.2024 expired mining lease holders are impleaded as respondents in the present Original application.

4. That as per order passed by this Hon'ble Tribunal the following reply is being filed on behalf of respondent no.25.
5. That a lease deed was executed in favour of **respondent no.28** Shri Bhulli Mahraj & Sons, Pro. Shri R.D. Awasthi, R/o sankargarh, District, Allahabad, for a period of 20 years from 16.06.1979 to 15.06.1989, thereafter 16.16.1989 to 15.06.1999 containing an area 47.06Ha, situated at Vill.-Janwa, Bara, District-Allahabad, For kind perusal a photo copy of lease deed is annexed herewith as **Annexure R-1** to this reply.
6. That in a report submitted by joint committee, and it's para 1.1 of observation revels that no mining activity found and the lease agreement with the government has been expired on 15.06.1999.
7. That no Mining Operations is being carried out by the respondent, and there is no deliberate negligence and willful violation of the environmental regulations, and respondents are not liable to pay compensation for the damage.
8. That respondent is law abiding citizen of

India and has always complied with the Environmental and mining laws, and never indulged in violation of environmental laws, and inspection report dated 17.01.2024 also reveals that that no mining activity was found in the lease area. and no violation of of environmental conditions observed.

9. That it is pertinent to mention here that silica sand mining lease of respondent no. 28 was expired before the EIA Notification 2006, so there is no question of violation of environmental norms, so the inspection by joint committee of expired mining lease regarding violation of environment of respondent is bad in the eye of law.
10. That That no allegation of illegal mining and transportation of silica sand has ever been made by the mining department nor has any first information report been filed against the respondents
11. That respondent is law abiding citizen of India and has always complied with the Environmental and mining laws, and never indulged in violation of environmental laws.
12. That in reply of the observation against respondents it is submitted that no prior information of site visit was given to

answering respondent no.28 so as to enable him or his representative to be present during inspection, on the basis of such inspection in violation of principles of natural justice. And therefore, the report of joint committee submitted on alleged site visit in absolute secrecy without any prior information to the answering respondent.

13. That it also clear from the joint committee report and the observation made that mining lease of respondent no.28 was expired and no mining activity was found in the lease area.
14. That it is pertinent to mention here that the Respondent has not been found in violation, as per report submitted by joint committee.
15. That it is pertinent to mention here that it has been more than twenty years since mining of silica sand ended.
16. That it is humbly requested and prayed that present reply/objection may kindly be taken on record for kind consideration by this Hon'ble Tribunal.
17. That it is further humbly prayed that in view of the above grounds, facts and circumstances, and secure the ends of justice, final report based on conjecture

is completely absurd and ought not to be accepted and deserved to be rejected, in favour of the respondent, otherwise answering respondent shall suffer irreparable loss and injury.



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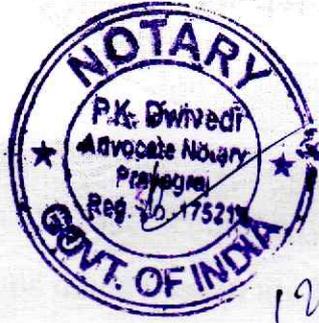
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e-Stamp

SANJAY PATEL
CODE-UP 14347504
LIC No. 755
District Court, Prayagraj
Mob.-7905940485,9670236200

Certificate No.	: IN-UP22859112466832W
Certificate Issued Date	: 12-Apr-2024 05:20 PM
Account Reference	: NEWIMPACC (SV)/ up14347504/ PRAYAGRAJ SADAR/ UP-AHD
Unique Doc. Reference	: SUBIN-UPUP1434750441902780193630W
Purchased by	: R D AWASTHI
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: R D AWASTHI
Second Party	: Not Applicable
Stamp Duty Paid By	: R D AWASTHI
Stamp Duty Amount(Rs.)	: 10 (Ten only)



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Please write or type below this line

Statutory Alert:

- The authenticity of this Stamp certificate should be verified at 'www.shoestamp.com' or using e-Stamp Mobile App of Stock Holding.
- Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
- The onus of checking the legitimacy is on the users of the certificate.
- In case of any discrepancy please inform the Competent Authority.

IN THE MATTER OF

Devidas Khatri

....Applicant

VERSUS

Union Of India & Ors..

...Respondents

AFFIDAVIT

I, Rameshwar Dutt Awasthi S/o Bhulli Maharaj, 39, Mig plot, Ada colony, Preetam Nagar, Allahabad, Uttar Pradesh, 211011, do hereby solemnly affirm and declare as under:

1. That I the above named deponent is respondent no. 28 in the above mentioned Original application and he is fully conversant with the facts and circumstances of the case and am competent to swear this affidavit.
2. That I have read and understand the contents of the Reply, hence swearing the present affidavit.
3. The facts stated in the accompanying reply are true to my knowledge and the submissions made therein are based on legal advice.
4. That the annexures enclosed to the petition are true copies of their respective originals.
5. That the facts of the above affidavit are true and correct to knowledge of the deponent and nothing false has been stated therein.

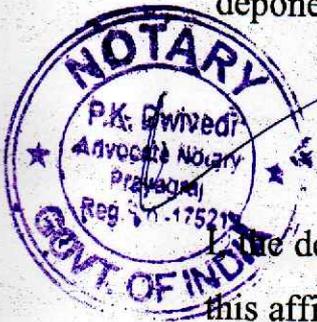
Rameshwar Dutt Awasthi
DEPONENT

VERIFICATION

The deponent above named, do hereby verify and state that the contents of this affidavit are true and correct to the best of his knowledge and belief and nothing is false and nothing material has been concealed therefrom.

Verified at Allahabad this the day April, 2024.

Rameshwar Dutt Awasthi
DEPONENT



Identified by
Advocate to be his/hel
are true and correct which is here to
verified and attested.

P. K. Dwivedi
Advocate Notary
Govt. of India

IDENTIFIED BY
ADVOCATE PRAYAGRAJ

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granted a mining lease for Silica sand in respect of the lands ^{*R} described in part -I of the Schedule thereunder written and also reproduced in part I of the Schedule hereunder written for the period of ten years subject to the terms and conditions contained therein.

AND WHEREAS the lessee has applied to the State Government in accordance with the said Rules for renewal of the Original mining lease for the first term of ten (10) years in respect of the said lands and has deposited with the State Government the sum of Rs.2,000/- (Rupees two thousand only) as security for a mining lease.

WITNESSETH that in consideration of the rents and royalties, covenants and agreements by and in these presents and the Schedule hereunder written reserved and contained and on the part of the lessee to be paid observed and performed, the State Government (with the approval of Central Government) hereby grants and devises unto the lessee.

all those the mines beds/veins seams of SILICA SAND



(hereinafter and in the schedule referred to as "the said Mineral") situated lying and being in or under the lands which are referred to in Part I of the said Schedule, together with the liberties, powers and privileges to be exercised or enjoyed in connection herewith which are mentioned in Part II of the said Schedule subject to the restrictions and conditions as to the exercise and enjoyment of such liberties, powers and privileges which are mentioned in Part III of the said Schedule EXCEPT and reserving out of this demise unto the State Government the liberties, powers and privileges mentioned in Part IV of the said Schedule to HOLD the premises hereby granted and demised unto the lessee from the sixteenth day of June, 1989 for the term of 10 (Ten) years thence next, ENSUING YIELDING AND PAYING therefor unto the State Government the several rents and royalties mentioned in Part V of the said Schedule at the respective times therein specified subject to the provisions contained in Part VI of the said Schedule and the lessee hereby covenants with the State Government as in Part VII of the

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* *Rajawarshi*



said Schedule is expressed and the State Government hereby covenants with the lessee as in Part VIII of the said Schedule as expressed AND it is hereby mutually agreed between the parties hereto as in Part IX of the said Schedule is expressed.

IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing on the day and year first above written.

The Schedule above referred to.

PART I

THE AREA OF THE LEASE

Location and area of the lease.

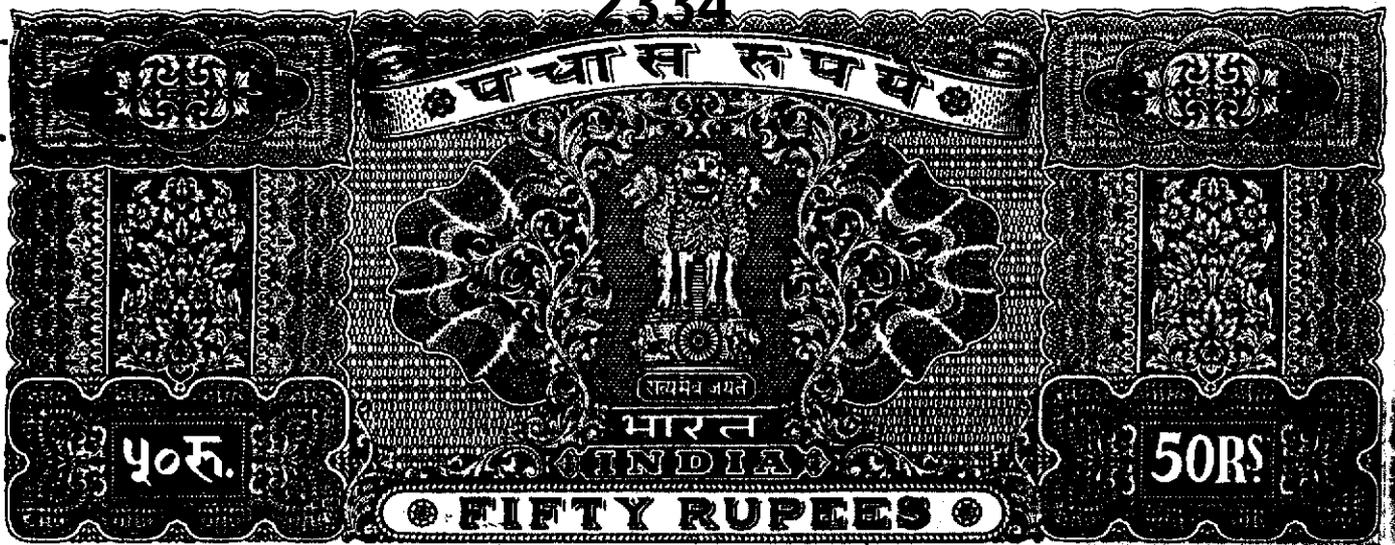
All that tract of lands situated at Village JANWA in (Pargana) Bara in the Registration District of Allahabad Sub-District (Tahsil) Bara, Thana Shankargarh containing an area of 47.06 hectares or thereabouts delineated on the plan hereto annexed and thereon coloured red and bounded as follows

On the North by Part of P&L No. 734, 735, 736, 737, 738, 740, 783, 903, 904, 905, 907, 898, and plot No. 759 and 908, of Village Janwa and then Allahabad Banda Rd.

On the South by Part of plot No. 744, 745, 746, 747, 748, 749, 753, 768, 773, 798, and 799 of Village Janwa + Village boundary of Karamud of Distt. Banda

On the East by part of Plot No. 878, 875, 876, 872 and 871, 796, 799, + Plot No. 806 of Village Janwa.

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On the West by Plot No. 717, 718, 719, + part of plot No 734,
729, 728, 726, 741 of Village Jaurva. }

hereinafter referred to as 'the said lands'.

PART II

Liberties, Powers and Privileges to be exercised and enjoyed by the lessee subject to the restrictions and conditions in Part III.

To enter upon land and search for, win, work etc.

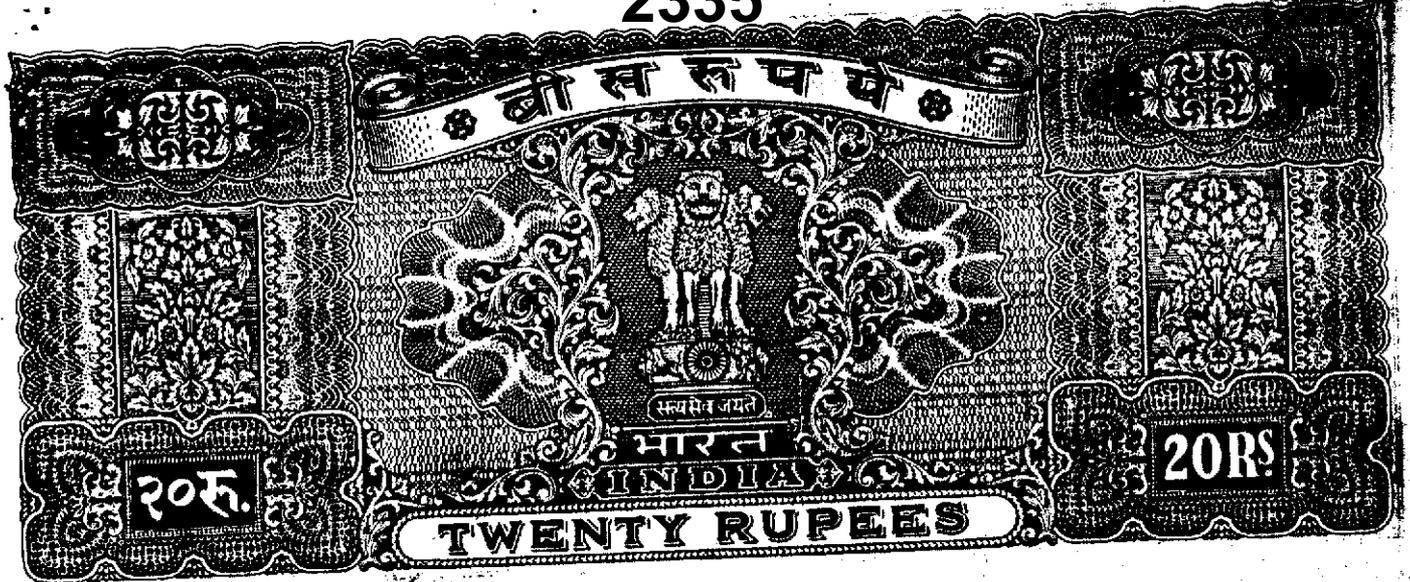
1. Liberty and power at all times, during the term hereby demised to enter upon the said lands and to search for, mine, bore, dig, drill, or win, work, dress, process, convert, carry away and dispose of the said mineral.

To sink, drive and make pits shafts and inclines etc.

2. Liberty and power for or in connection with any of the purposes mentioned in this part to sink, drive, make, maintain, and use in the said lands any pits, shafts, inclines, drifts, levels, waterways, airways and other works (and to use maintain deepn or extend any existing works of the like nature in the said lands).

To bring to use machinery equipment etc.

3. Liberty and power for or in connection with any of the purposes mentioned in this part to erect, construct, maintain and use on or under the said



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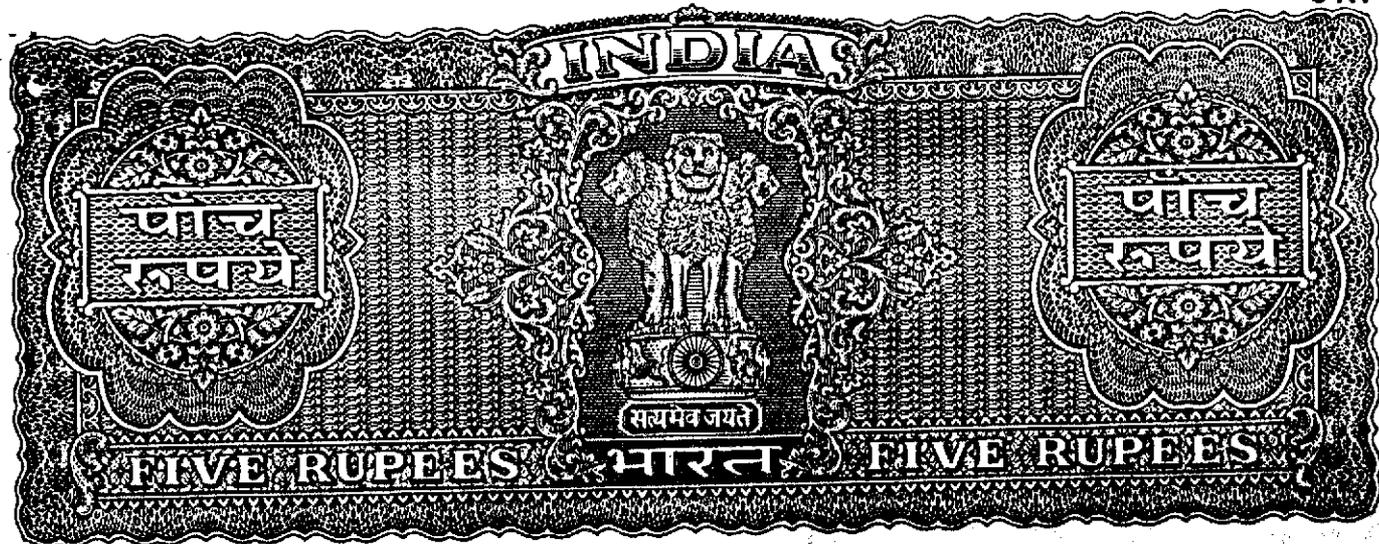
lands any engines, machinery, plant, dressing floors, furnaces, coke, oven, brick kilns, workshops, store-houses, bungalows godowns, sheds, and other buildings and other works and conveniences of the like nature on or under the said lands.

To make roads and ways etc. and use existing roads and ways.

4. Liberty and power for or in connection with any of the purposes mentioned in this part to make any tramways, railways, roads, aircraft landing grounds and other ways in or over the said lands and to use maintain and go and repass with or without horses, cattle, wagons, aircrafts, locomotives or other vehicles over the same (or any existing tramways, railways, roads and other ways in or over the said lands) on such conditions as may be agreed to.

To get building and road materials etc.

5. Liberty and power for or in connection with any of the purposes mentioned in this part to quarry and get stone gravel and other building and road materials and clay and to use and employ the same and to manufacture such clay into bricks or tiles and to use such bricks or tiles but not to sell any such material, bricks or tiles.



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To use water from streams etc.

6. Liberty and power for or in connection with any of the purpose mentioned in this part but subject to the right of any existing or future lessees and with the written permission of Collector, Allahabad (hereinafter called 'the Collector') to appropriate and use water from any streams water-courses, springs or other sources in or upon the said lands and to divert step up or dam any such stream or water-course and collect or impound any such water and to make construct and maintain any water-course culverts drains or reservoirs but not as so to deprive any cultivated lands, villages, buildings or watering places for livestock of a reasonable supply of water as before accustomed nor in any way to foul or pollute any stream or water-course and collect or impound any such water and to make construct and maintain any water-course culverts drains or reservoirs, but not as so to deprive any cultivated lands, villages, buildings or watering places for livestock of a reasonable supply of water as before accustomed nor in any way to foil or pollute any stream or springs. Provided that the lessee shall not interfere with the navigation in any navigable stream nor shall divert such stream without the previous written permission of the State Government.



To use land for stacking, heaping, depositing purposes.

7. Liberty and power to enter upon and use a sufficient part of the surface of the said lands for the purpose of stacking heaping storing or depositing therein any produce of the mines or works carried on and any tools equipment, earth and materials and substances dug or raised under the liberties and powers mentioned in this part.

Beneficiation and conveying away of production.

8. Liberty and power to enter upon and use a sufficient part of the said lands to beneficiate any ore produced from the said lands and to carry away such beneficiated ore.

To Clear brushwood and to fell and utilise trees, etc.

9. Liberty and power for or in connection with any of the purposes mentioned in this part and subject to the existing rights of others and ^{as} ~~and~~ as provided in clause 3 of Part III of this schedule to clear undergrowth and brushwood and to fell and utilise any trees or timber standing or found on the said lands provided that the Collector or the State Government may ask the lessee to pay for any trees or timber felled and utilised, by him at the rates specified by the Collector or the State Government.

Part III - Restrictions and Conditions as to the exercise of the Liberties Powers and Privileges in Part II.

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No building etc. upon certain places.

1. No building or thing shall be erected set up or placed and no surface operations shall be carried on in or upon any public pleasure ground burning or burial ground or place held sacred by any class or persons or any house or village site public road or other place which the state Government may determine as public ground nor in such a manner as to injure or prejudicially affect any buildings works property or rights of other persons and no land shall be used for surface operations which is already occupied by persons other than the state Government for works or purposes not included in this lease. The lessee shall not also interfere with any right of way, well or tank.

Permission for surface operations, in a land not already in use.

2. Before using for surface operations any land which has not already been used for such operations, the lessee shall give to the Collector of the District two calendar months previous notice in writing specifying the name or other description of the situation and the extent of the land proposed to be so used and the purpose for which the same is required and the said land shall not be so used if objection is issued by the Collector within two months after the receipt by him of such notice unless the objections so stated shall on reference to the State Government be annulled or waived.

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K. S. J. Swain



To cut trees in unreserved lands

3. The lessee shall not without the express sanction of the Collector cut down or injure any timber or trees on the said lands but may without such sanction clear away any brushwood or undergrowth which interferes with any operations authorised by these presents. The Collector or the State Government may require the lessee to pay for any trees or timber felled and utilised by him at the rates specified by the Collector of the District.

To enter upon reserved forests

4. Notwithstanding anything in this schedule contained the lessee shall not enter upon any reserved forest included in the said lands without previous sanction in writing of the Divisional Forest Officer nor fell cut and use any timber or trees without obtaining the sanction in writing of that Officer nor otherwise than in accordance with such conditions as the State Government may prescribe.

No mining operations within 50 metres of public works etc.

5. The lessee shall not work or carry on or allow to be worked or carried on any mining operations at or to any point within a distance of 50 metres from any railway line except with the previous written permission of the Railway Administration concerned or under or beneath any ropeway or any ropeway trestle or station, except under and in accordance with the written permission of the authority owning the ropeway or from any reservoir, canal or other public works such as public roads and buildings or inhabited site except with the previous written permission of the Collector or any other Officer authorised by the State -

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भारी उद्योग विभाग

Government in this behalf and otherwise than in accordance with such instructions, restrictions and conditions either general or special which may be attached to such permission. The said distance of 50 metres shall be measured in the case of railway reservoir or canal horizontally from the outer toe of the bank or the outer edge of the cutting as the case may be and in case of a building horizontally from the plinth thereof. In the case of village roads no working shall be carried on within a distance of 10 metres of the outer edge of the cutting except with the previous permission of the Collector or any other Officer duly authorised by the State Government in this behalf and otherwise than in accordance with such directions, restrictions and additions, either general or special, which may be attached to such permission.

Explanation:- For the purposes of this clause the expression 'Railway Administration' shall have the same meaning as it is defined to have in the Indian Railways Act, 1890, by clause (6) of Section 3 of that Act. 'Public Road' shall mean a road which has been constructed by artificially surfaced as distinct from a track resulting from repeated use. Village road will include any track shown in the Revenue record as village road.

Facilities for holders of adjoining Government licences and leases.

6. The lessee shall allow existing and future holders of Government licences or leases over any land which is

comprised in or adjoins or is reached by the land held by the lessee reasonable facilities of access thereto :

PROVIDED THAT no substantial hindrance or interference shall be caused by such holders of licences or leases to the operations of the lessee under these presents and if any controversy regarding such substantial hindrance and interference arises, the decision of the State Government or any officer authorised in that behalf shall be final.

Provided also that fair compensation (as may be mutually agreed upon or in the event of disagreement as may be decided by the State Government) shall be made to the lessee for all loss or damage sustained by the lessee by reason of the exercise of this liberty.

7. Storing low grade ore for future beneficiation.

In the absence of ready market for low grade ores or such ore which may not be in demand in the market, the lessee shall properly store such material for future beneficiation.

PART IV - Liberties Power and Privileges Reserved to the State Government.

To work other minerals.

1. Liberty and power for the State Government, or to any lessee or persons authorised by it in that behalf to enter into and upon the said lands and to search for win work dig get raise dress process convert and carry away minerals other than the said minerals and any other

substances and for those purposes to sink, drive, make erect, construct, maintain and use such pits shafts inclines drifts levels and other lines waterways, airways, water courses, drains, reservoirs, engines machinery plant buildings canals, tramways, railways, roadways and other works and conveniences as may be deemed necessary or convenient.

PROVIDED THAT in the exercise of such liberty and power no substantial hindrance or interference shall be caused to or with the liberties powers and privileges of the lessee under these presents and if any controversy regarding such substantial hindrance and interference arises, the decision of the State Government or any Officer authorised in that behalf shall be final.

Provided also that fair compensation (as may be mutually agreed upon or in the event of disagreement as may be decided by the State Government) shall be made to the lessee for all loss or damage sustained by the lessee by reason or in consequence of the exercise of such liberty and power.

To make railways and roads.

2. Liberty and power for the State Government or any lessee or person authorised by it in that behalf to enter into and upon the said lands and to make upon over or through the same any railways, tramways, roadways or pipelines for any purpose other than those mentioned in Part II of these presents and to get from the said lands stones gravel earth and other materials for making

maintaining and repairing such railways, tramways and roads or any existing railways and roads and to go and repass at all times with or without horses, cattle or other animals, carts, wagons, carriages, locomotives or other vehicles over or along any such railways, tramways, roads lines and other ways for all purposes and as occasion may require, provided that in the exercise of such liberty and power by such other lessee or person no substantial hindrance or interference shall be caused to or with the liberties powers and privileges of the lessee under these presents and if any controversy regarding such substantial hindrance and interference arises, the decision of the State Government or any Officer authorised in that behalf shall be final.

Provided also that fair compensation as may be mutually agreed upon or in the event of disagreement as may be decided by the State Government shall be made to the lessee by the State Government or any lessee or person authorised by it, as the case may be for all loss or damage sustained by the lessee by reason or in consequence of the exercise of such liberty and power.

PART -V - Rents and Royalties Reserved by this Lease
(To pay dead rent or royalty whichever is higher.

1. The lessee shall pay, for every year dead rent as specified in clause 2 of this Part :

Provided that, where the holder of such mining lease becomes liable under section 9 of the Mines and Minerals (Regulation and Development) Act, 1957 to pay royalty for any mineral removed or consumed by him or by his agent, manager, employee, contractor or sub-lessee from the leased area, he shall be liable to pay either such royalty or the dead rent in respect of that area, whichever is higher.

Rate and mode of payment of dead rent.

2. Subject to the provisions of clause 1 of this Part, during the subsistence of the lease, the lessee shall pay to the State Government annual dead rent for the lands demised and described in Part I of this Schedule ^R at the rate for the time being specified in the Third Schedule to the Mines and Minerals (Regulation and Development) Act, 1957 in such manner as may be specified in this behalf by the State Government.

Rate and mode of payment of royalty.

3. Subject to the provision of clause 1 of this Part, the lessee shall during the subsistence of this lease pay to the State Government at such times and in such manner as the State Government may prescribe Royalty in respect of any mineral removed by him from leased area at the rate for the time being specified in the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957.

Payment of surface rent, and water rate.

4. The lessee shall pay rent and water rate to the

R
State Government in respect of all parts of the surface of the said lands which shall from time to time be occupied or used by the lessee under the authority of these present at such rate as may be specified by the State Government/Collector per annum per hectare of the area so occupied or used and so in proportion for any area less than an hectare during the period from the commencement of such occupation or use until the area shall cease to be so occupied or used and shall as far^{as} possible restore the surface land so used to its original condition. Surface rent and water rate shall be paid as hereinbefore detailed in clause 2 PROVIDED THAT no such rent/water rate shall be payable in respect of the occupation and use of the area comprised in any roads or ways to which the public have full right of access.

PART VI - Provisions relating to the Rents and Royalties.

Rent and Royalties to be free from deduction etc.

1. The rent, water rate and royalties mentioned in Part V of this Schedule shall be paid free from any deductions to the State Government at Allahabad in such manner as the State Government may prescribe. PROVIDED ALWAYS and it is hereby agreed that the balance standing to the credit of the lessee on account of the deposit made by him as a licensee over an area which included the said lands shall be retained and accepted by the State Government in satisfaction of the rents and royalties mentioned in Part V until they reach that amount.

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महाराष्ट्र सरकार,

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Mode of computation of royalty.

2. For the purpose of computing the said royalties the lessee shall keep a correct account of the mineral produced and despatched and mineral benefited. The Accounts as well as the weight of the mineral in stock or in the process of export may be checked by an officer authorised by the Central or State Government.

Course of action if rents and royalties are not paid in time.

3. Should any rent, royalty or other sums due to the State Government under the terms and conditions of these presents be not paid by the lessee within the prescribed time, the same, together with simple interest due thereon at the rate of twenty four percent ^{per annum may be} (24%), on a certificate of the Secretary to the State Government in the Administrative Department which shall be final conclusion and binding on the lessee be recovered from him as an arrear of land revenue.

PART VII - The Covenants of the Lessee
Lessee to pay rents and royalties, taxes, etc.

1. The lessee shall pay the rent, water rate and royalties reserved by this lease at such times and in the manner provided in PARTS V and VI of these presents and shall also pay and discharge all taxes, rates, assessments and impositions whatsoever being

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in the nature of public demands which shall from time to time be charged, assessed or imposed by the authority of the Central and State Governments upon or in respect of the premises and works of the lessee ~~in common with other premises and works of the lessee~~ in common with other premises and works of a like nature except demands for land revenue.

To maintain and keep boundary marks in good order

✓ 2. The lessee shall at his own expense at all times maintain and keep in repair the existing boundary marks and pillars according to the demarcation to be shown in the plan annexed to this lease. Such marks and pillars shall be sufficiently clear of the shrubs and other obstructions as to allow easy identification.

To commence operations and work in a work in a workmanlike manner.

3. The lessee shall commence operation from 16th June, 1989 and shall thereafter at all times during the continuance of this lease search for, win, work and develop, the said minerals without voluntary intermission in a skilful and workman-like manner and as prescribed under clause 12 hereinafter without doing or permitting to be done any unnecessary or avoidable damage to the surface of the said lands or the crops buildings structures or other property thereon. For the purposes of this clause operations shall include the erection of machinery, laying of a tramway or construction of a road in connection with the mine.

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वस्तर प्रदेश प्रान्त

Aditya

To indemnify Government against all claims.

4. The lessee shall make and pay such reasonable satisfaction and compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him in exercise of the powers granted by this lease and shall indemnify and keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.

To secure and keep in good condition pits, shafts etc.

5. The lessee shall during the subsistence of this lease well and sufficiently secure and keep open with timber or other durable means all pits shafts and workings that may be made or used in the said lands and make and maintain sufficient fences to the satisfaction of the State Government round every such pit shaft or working whether the same is abandoned or not and shall during the same period keep all workings in the said lands except such as may be abandoned accessible free from water and foul air as far as possible.

To strengthen and support the mine to necessary extent.

6. The lessee shall strengthen and support to the

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राष्ट्रीय उद्योग - विभाग
अनार, दिल्ली भारत

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satisfaction of the Railway Administration concerned or the State Government, as the case may be, any part of the mine which in its opinion requires such strengthening or support for the safety of any railway, reservoir, canal road and any other public works or structures.

To allow inspection of workings

7. The lessee shall allow any officer authorised by the Central Government or the State Government in that behalf to enter upon the premises including any building excavation or land comprised in the lease for the purpose of inspecting, examining, surveying, prospecting and making plans thereof sampling and collecting any data and the lessee shall with proper person employed by the lessee and acquainted with the mines and work effectually assist such officer, agents, servants and workmen in conducting every such inspection and shall afford them all facilities, information connected with the working of the mines which they may reasonably require and also shall and will conform to and observe all orders and regulations which the Central and State Government as the result of such inspection or otherwise may from time to time see fit to impose.

To report accident.

8. The lessee shall without delay send to the

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Collector a report of any accident causing death or serious bodily injury or serious injury to property or seriously affecting or endangering life or property which may occur in the course of the operations under this lease.

To report discovery of other minerals

9. The lessee shall report to the State Government the discovery in the leased area of any mineral not specified in the lease within sixty days of such discovery along with full particulars of the nature and position of each such fund. If any mineral not specified in the lease is discovered in the leased area, the lessee shall not win and dispose of such mineral unless such mineral is included in the lease or a separate lease is obtained therefor.

To keep records and accounts regarding production and employees etc.

10. The lessee shall at all times during the said term keep or cause to be kept at an office to be situated upon or near the said lands correct and intelligible books of accounts which shall contain accurate entries showing from time to time :-

- (1) Quantity and quality of the said mineral realised from the said lands.
- (2) Quantity of the various qualities of ores benefited or converted.

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(4) Quantities of the various qualities of the said mineral otherwise disposed of and the manner and purpose of such disposal.

(5) The prices and all other particulars of all sales of said mineral.

(6) The number of persons employed in the mines or works or upon the said lands specifying nationality, qualifications and pay of the technical personnel.

(7) Such other facts, particulars and circumstances as the Central or the State Government may from time to time require and shall also furnish free of charge to such officers and at such times as the Central and State Government may appoint true and correct abstract of all or any such books of accounts and such information and returns to all or any of the matters aforesaid as the State Government may prescribe and shall at all reasonable times allow such officers as the Central Government or State Government shall in that behalf appoint to enter into and have free access to the said officers for the purpose of examining and inspecting the said books of accounts, plans and records and to make copies thereof and make extracts therefrom.

To maintain plans, etc.

11. The lessee shall at all times during the said term maintain at the mine office correct

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intelligible upto date and complete plans and sections of the mines in the said lands. The lessee shall show all the operations, and workings and all the trenches, pits and drillings made by him in the course of operations carried on by him under the lease, faults and other disturbances encountered and geological data and all such plans and sections shall be amended and filled up by and from actual surveys to be made for that purpose at the end of twelve months or any period specified from time to time and the lessee shall furnish free of charge to the Central and State Governments true and correct copies of such plans and sections whenever required. Accurate records of all trenches, pits and drillings shall show :-

- (a) The subsoil and strata through which they pass.
- (b) Any mineral encountered.
- (c) Any other matter of interest and all data required by the Central and State Governments from time to time.

The lessee shall allow any Officer of the Central Government or the State Government, authorised in this behalf by the Central Government, to inspect the same at all reasonable times. He shall also supply when asked for by the State Government/the Director-General, Geological Survey of India/the Controller Indian Bureau of Mines/the Director Geological Mining U.P., a composite plan of the area showing thickness, dip, inclination etc., of all the seams as also the quantity of reserves quality-wise.

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11A. The lessee shall pay a wage not less than the minimum wage prescribed by the Central or State Government from time to time.

11B. The lessee shall comply with the provisions of the Mines Act, 1952;

11C. The lessee shall take measures for the protection of environment like planting of trees, reclamation of land, use of pollution control devices; and such other measures as may be prescribed by the Central or State Government from time to time at his own expenses.

11D. The lessee shall pay compensation to the occupier of the land on the date and in the manner laid down in these rules.

11E. The lessee shall, ^{x R} pay compensation in the matter of employment, give preference to the tribals and to the persons who become displaced-because of the taking up of mining operations.

Act 67 of 1957

12. The lessee shall be bound by such rules as may be issued from time to time by the Government of India under Section 18 of the Mines and Minerals (Regulation and Development) Act, 1957 (Act 67 of 1957) and shall not carry on mining or other operations under the said lease in any way other than as prescribed under these rules made under the said Act.

To provide weighing machine

13. Unless specifically exempted by the State

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Government the lessee shall provide and at all times keep at or near the pit head or each of the pit heads at which the said minerals shall be brought to bank a properly constructed and efficient weighing machine and shall weigh or cause to be weighed thereon all the said minerals from time to time brought to bank sold exported and converted and also the converted products and shall at the close of each day cause the total weights, ascertained by such means of the said minerals, ores products raised sold exported and converted during the previous twenty-four hours to be entered in the aforesaid books of accounts. The lessee shall permit the State Government at all times during the said term to employ any person or persons to be present at the weighing of the said minerals as aforesaid and to keep accounts thereof and to check the accounts kept by the lessee. The lessee shall give seven days previous notice in writing to the Collector of every such measuring or weighing in order that he or some officer on his behalf may be present thereat.

To allow test of weighing machine.

14. The lessee shall allow any person or persons appointed in that behalf by the State Government at any time or times during the said term to examine and test every weighing machine to be provided and kept as aforesaid and the weights used therewith in order to ascertain whether the same respectively are correct and in good repair and order and if upon any such examination or testing any such weighing machine or

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weights shall be found incorrect or out of repair or order the State Government may require that the same be adjusted, repaired and put in order by and at the expense of the lessee and if such requisition be not complied with within fourteen days after the same shall have been made, the State Government may cause such weighing machine or weights to be adjusted, repaired, and put in order and the expense of so doing shall be paid by the lessee to the State Government on demand and if upon any such examination or testing as aforesaid any error shall be discovered in any weighing machine or weights to the prejudice of the State Government such error shall be regarded as having existed for three calendar months previous to the discovery thereof or from the last occasion of so examining and testing the same weighing machine and weights in case such occasion shall be within such period of three months and the said rent and royalty shall be paid and accounted for accordingly.

To pay compensation for injury of third parties.

15. The lessee shall make and pay reasonable satisfaction and compensation for all damages injury or disturbance of person or property which may be done by or on the part of lessee in exercise of the liberties and power granted by these presents and shall at all times save harmless and keep indemnified the State Government from and against all suits claims and demands which may be brought or made by any person or persons in respect of any such damage, injury or disturbance.

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Not to obstruct working of other minerals

16. The lessee will exercise the liberties and powers hereby granted in such a manner as to offer no unnecessary or reasonably avoidable obstruction or interruption to the development and working within the said lands of any minerals not included in this lease and shall at all times afford to the Central and State Government and to the holders of prospecting licences, or mining leases in respect of any such minerals or ~~minerals~~^{*K} any minerals within any land adjacent to the said lands, as the case may be, reasonable means of access and safe and convenient passage upon and across the said lands to such minerals for the purpose of getting working, developing and carrying away the same provided that the lessee shall receive reasonable compensation for any damage or injury which he may sustain by reason or in consequence of the use of such passage by such lessees or holders of prospecting licences.

Transfer of lease

17. (1) The lessee shall not, without the previous consent in writing of the State Government,

(a) assign, sublet, mortgage, or in any other manner, transfer the mining lease, or any right, title or interest therein, or

(b) enter into or make any arrangement, contract or

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understanding whereby the lessee will or may be directly or indirectly financed to a substantial extent by, or under which the lessee's operations or undertakings will or may be substantially controlled by, any person or body of persons other than the lessee :

✓ Provided that the State Government shall not give its written consent unless -

(a) the lessee has furnished an affidavit along with his application for transfer of the mining lease specifying therein the amount that he has already taken or proposes to take as consideration from the transferee;

(b) the transfer of the mining lease is to be made to a person or body directly undertaking mining operations.

(2) Without prejudice to the above provisions, the lessee may, subject to the conditions specified in the proviso to rule 37 of said Rules transfer this lease or any right, title or interest therein, to a person who has filed an affidavit stating that he has filed upto date income tax returns, paid income tax assessed on him and paid the income tax on the basis of self assessment as provided in the Income Tax Act, 1961 (43 of 1961), on payment of five hundred rupees to the State Government.

Provided that the lessee shall make available to the transferee the original or certified copies of all

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plans of abandoned workings in the area and in a belt 65 metres wide surrounding it.

Provided further that where the mortgagee is an institution or a Bank or a Corporation specified in Schedule V, it shall not be necessary for any such institution or Bank or Corporation to meet the requirement relating to income tax and the said valid clearance certificate.

(3) The State Government, may, by order in writing, determine the lease at any time if the lessee has in the opinion of the State Government, committed a breach of any of the above provisions or has transferred, the lease or any right, title or interest therein otherwise than in accordance with clause (2) :

Provided that no such order shall be made without giving the lessee a reasonable opportunity of stating his case.

Not to be financed or controlled by a Trust Corporation, firm or person

18. The lease shall not be controlled and the lessee shall not allow himself to be controlled by any Trust, Syndicate, Corporation, Firm or person except with the written consent of the Central Government. The lessee shall not enter into or make any arrangement compact or understanding whereby the lessee will or may be directly or indirectly financed by or under which the lessee's operations or undertakings will or may be carried on directly or indirectly financed by or for the benefit of or

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subject to the control of any Trust, Syndicate, Corporation, Firm or person unless with the written sanction given prior to such arrangement compact or understanding being entered into or made of the Central Government and any or every such arrangement compact or understanding as aforesaid (entered *with such sanctioned as aforesaid*) shall only be entered into or made and shall always be subject to an express condition binding upon the other party or parties thereto that on the occasion of a state of emergency of which the President of India in his discretion shall be the sole judge it shall be terminable if so required in writing by the State Government and shall in the event of any such requisition being made be forthwith thereafter determined by the lessee accordingly.

Lessee shall deposit any additional amount necessary.

19. Whenever the security deposit of Rs.2000/- or any part thereof or any further sum hereafter deposited with the State Government in replenishment thereof shall be forfeited or *applied* by the Central or State Government pursuant to the power hereinafter declared in that behalf the lessee shall deposit with the State Government such further sum as may be sufficient with the unappropriated part thereof to bring the amount in deposit with the State Government upto the sum of Rs.2,000/-.

Delivery of workings in good order to State Government after determination of lease.

20. The lessee shall at the expiration or sooner determination of the said term or any renewal thereof

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deliver up to the State Government all mines, pits shafts inclines drifts levels water ways, airways and other works now existing or hereafter to be sunk or made on or under the said lands except such as have been abandoned with the sanction of the State Government and in any ordinary and fair course of working all engines machinery plant buildings structures other works and conveniences which at the commencement of the said term were upon or under the said lands and all such machinery set up by the lessee below ground which cannot be removed without causing injury to the mines or works under the said lands (except such of the same as may with the sanction of the State Government have become disused) and all buildings and structures of bricks or stone erected by the lessee above ground level in good repair order and condition and fit in all respects for further working of the said mines and the said mineral.

Right of pre-emption:

21.(a) The State Government shall from time to time and all times during the said term have the right (to be exercised by notice in writing to the lessee) of pre-emption of the said minerals (and all products thereof) lying in or upon the said lands hereby demised or elsewhere under the control of the lessee and the lessee shall with all possible expedition deliver all minerals or products or minerals purchased by the State Government under the power conferred by this provision in the quantities at the times in the manner and at the place specified in the notice exercising the said right.

(b) Should the right of pre-emption conferred by this present provision be exercised and a vessel chartered to carry the minerals or products thereof procured on behalf of the State Government or the Central Government be detained on demurrage at the port of loading the lessee shall pay the amount due for demurrage according to the terms of the charter party of such vessel unless the State Government shall be satisfied that the delay is due to causes beyond the control of the lessee.

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 (c) The price to be paid for all minerals or products of minerals taken in pre-emption by the State Government in exercise of the right hereby conferred shall be the fair market price prevailing at the time of pre-emption PROVIDED THAT in order to assist in arriving at the said fair market price the lessee shall if so required furnish to the State Government for the confidential ^{x h} information of the Government particulars of the quantities descriptions and prices of the said minerals or products thereof sold to other customers and of charters entered into for freight for carriage of the same and shall produce to such officer or officers as may be directed by the State Government original or authenticated copies of contracts and charter parties entered into for the sale or freightage of such minerals or products.

(d) In the event of the existence of a state of

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war or emergency (of which existence the President of India shall be the sole judge and a notification to this effect in the Gazette of India shall be conclusive proof), the State Government with the consent of the Central Government shall from time to time and all times during the said term have the right (to be excised by a notice in writing to the lessee) forthwith to take possession and control of the works plant machinery and premises of the lessee on or in connection with the said lands or operations under this lease and during such possession or control the lessee shall conform to and obey all directions given by or on behalf of the Central Government or State Government regarding the use or employment of such works plants premises and minerals : PROVIDED THAT fair compensation which shall be determined in default of agreement by the State Government shall be paid to the lessee for all loss or damage sustained by him by reason or in consequence of the exercise of the powers conferred by this clause and PROVIDED ALSO that the exercise of such powers shall not determine the said term hereby granted or affect the terms and provisions of these presents further than may be necessary to give effect to the provisions of this clause.

Employment of foreign national

22. The lessee shall not employ, in connection with the mining operations, any person who is not an Indian national except with the previous approval of the Central Government.

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Recovery of expenses incurred by the State Government.

23. If any of the works or matters which in accordance with the covenants in that behalf hereinbefore contained are to be carried or performed by the lessee be not so carried out or performed within the time specified in that behalf, the State Government may cause the same to be carried out or performed and the lessee shall pay the State Government on demand all expenses which shall be incurred in such carrying out or performance of the same and the decision of the State Government as to such expenses shall be final.

Furnishing of geophysical data

24. The lessee shall furnish :

(a) all geophysical data relating to mining fields, or engineering and ground water surveys, such as anomaly maps, sections, plans, structures, contour maps, logging, collected by him during the course of mining operations to the Director-General, Geological Survey of India, Calcutta, and the Director, Geology and Mining U.P.

(b) all information pertaining to investigations of radio active minerals collected by him during course of mining operations to the Secretary, Department of Atomic Energy, New Delhi and the Director, Geology and Mining, U.P.

Data or information referred to above shall be furnished every year reckoned from the date of commencement of the period of the mining lease.

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25. The lessee shall commence mining operation under the supervision of Directorate of Geology and Mining U.P., Lucknow in accordance with the mining plan approved by the Indian Bureau of Mines, Nagpur for prevention of the environmental pollution and soil erosion.

26. The lessee shall obtain the written consent from the occupier/owners of the said land before commencing mining operation in the said area.

PART VIII - The Covenants of the State Government lessee may hold and enjoy rights quietly.

1. The lessee paying the rents, water rate and royalties hereby reserved and observing and performing all the covenants (and agreements herein contained and on the part of the lessee to be observed and performed shall and may quietly hold and enjoy the rights and premises hereby demised for and during the term hereby granted without any unlawful interruption from or by the State Government, or any person rightfully claiming under it.

Acquisition of land of third parties and compensation thereof

2. If in accordance with the provision of clause 4 of Part VII of this agreement the lessee shall offer to pay to an occupier of the surface of any part of the said lands compensation for any damage or injury which may arise from the proposed operations of the lessee and the said occupier shall refuse his consent to the

(Signature)
 Director
 State Mining Deptt.
 Lucknow

(Signature)

exercise of the right and powers reserved to the State Government and demised to the lessee by these presents and the lessee shall report the matter to the State Government and shall deposit with it the amount offered as compensation and if the Central/State Government are satisfied that the amount of compensation offered is fair and reasonable or if it is not so satisfied and the lessee shall have deposited with it such further amount as the State and Central Government shall consider fair and reasonable the State Government shall order the occupier to allow the lessee to enter the land and to carry out such operations as may be necessary for the purpose of this / lease. In assessing the amount of such compensation the State Government shall be guided by the principles of the Land Acquisition Act.

To renew.

3. This first renewal of the original mining lease granted vide Government Order No. 1172/18-12-91-55/89, dated April 23, 1991 relates to silica sand a mineral not specified in the First Schedule to the Act and it is renewable for one further period not exceeding the period specified in sub-section (2) of Section 6 at the option of the lessee.

Provided that the State Government may for reasons to be recorded in writing reduce the area applied for.

If the lessee be desirous of taking a renewal lease of the premises hereby demised or of any parts

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of them for a further term from the expiration of the term hereby granted and is otherwise eligible, he shall prior to the expiration of the last mentioned term give to the State Government twelve calendar months previous notice in writing and shall pay the rent, rates and royalties hereby received and shall observe and perform the several covenants and agreements herein contained and on the part of the lessee to be observed and performed up to the expiration of the term hereby granted. The State Government on receipt of application for renewal, shall consider it in accordance with rule 24 A of the said rules and shall pass orders as it deems fit. If renewal is granted, the State Government will at the expense of the lessee and upon his executing and delivering to the State Government if required a counterpart thereof execute and deliver to the lessee a renewed lease of the said premises or part thereof for the further term of 10 (ten) years at such rents, rates and royalties and on such terms and subject to such covenants and agreements, including this present covenant to renew as shall be in accordance with the Mineral Concession Rules, 1960, applicable to silica sand on the day next following the expiration of the term hereby granted.

Liberty to determine the lease.

4. The lessee may at any time determine this lease by giving not less than 12 calendar months notice

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in writing to the State Government or to such officer, or authority as the State Government may specify in this behalf and upon the expiration of such notice provided that the lessee shall upon such expiration render and pay all rents, water rates, royalties, compensation for damages and other moneys which may then be due and payable under these presents to the lessor or any other person or persons and shall deliver these presents to the State Government then this lease and the said term and the liberties, powers and privileges hereby granted shall absolutely cease and determine but without prejudice to any right or remedy of the lessor in respect of any breach of any of the covenants or agreements contained in these presents.

4A. The State Government may on an application made by the lessee permit him to surrender one or more minerals from his lease which is for a group of minerals on the ground that deposits of that mineral have since exhausted or depleted to such an extent that it is no longer possible to work the mineral economically, subject to the condition that the lessee

- (a) makes an application for such surrender of mineral at least six months before the intended date of surrender, and
- (b) gives an undertaking that he will not cause any hindrance in the working of the mineral so surrendered by any other person who is subsequently granted a mining lease for that mineral.

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Refund of security deposits

5. On such date as the State Government may elect within 12 calendar months after the determination of this lease or of any renewal thereof, the amount of the security deposit paid in respect of this lease and then remaining in deposit with the State Government and not required to be applied to any of the purposes mentioned in this lease shall be refunded to the lessee. No interest shall run on the security deposit.

PART IX - General Provisions

Obstructions to inspection

1. In case the lessee or his transferee/assignee does not allow entry or inspection by the officers authorised by the Central or State Government under clauses (i), (j) or (k) ^{or} sub-rule (1) of rule 27 of said Rules, the State Government shall give notice in writing to the lessee requiring him to show cause within such time as may be specified in the notice why the lease should not be determined and his security deposit forfeited, and if the lessee fails to show cause within the aforesaid time to the satisfaction of the State Government, ^{or} ~~may~~ the State Government may determine the lease and forfeit the whole or part of the security deposit.

Penalty in case of default in payment of royalty and breach of covenants.

2. If the lessee or his transferee or assignee makes any default in payment of rent or water rate or

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royalty as required by section 9 of the Act or commits a breach of any of the conditions and covenants other than those referred to in covenant 1 above, the State Government shall give notice to the lessee requiring him to pay the rent, water rate, royalty or remedy the breach, as the case may be, within sixty days from the date of receipt of the notice and if the rent, water rate and royalty are not paid or the breach is not remedied within such period, the State Government may without prejudice to any proceedings that may be taken against him determine the lease and forfeit the whole or part of the security deposit.

penalty for repeated breaches of covenants

3. In cases of repeated breaches of covenants and agreements by the lessee for which notice has been given by the State Government in accordance with clauses 1 and 2 aforementioned on earlier occasion, the State Government without giving any further notice, may impose such penalty not exceeding twice the amount of annual dead rent specified in clause 2, Part V.

Failure to fulfil the terms of leases due to "Force Majeure".

4. Failure on the part of the lessee to fulfil any of the terms and conditions of this lease shall not give the Central or State Government any claim

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deliver to the State Government under clause 20 of Part VII of this Schedule and which the State Government shall not desire to purchase.

Forfeiture of property left more than six months after determination of lease.

6. If at the end of six calendar months after the expiration or sooner determination of the said term under the provision contained in clause 4 of Part VIII of this Schedule become effective there shall remain in or upon the said land any engines machinery plant buildings structures tramways railways and other work erections and conveniences or other property which are not required by the lessee in connection with operations in any other lands held by him under prospecting licence or mining lease the same shall if not removed by the lessee within one calendar month after notice in writing requiring their removal has been given to the lessee by the State Government be deemed to become the property of the State Government and may be sold or disposed of in such manner as the State Government shall deem fit without liability to pay any compensation or to account to the lessee in respect thereof.

Notices - 7. Every notice by these presents required to be given to the lessee shall be given in writing to such person resident on the said lands as the lessee may appoint for the purpose of receiving such notices and

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if there shall have been no such appointment then every such notice shall be sent to the lessee by registered post addressed to the lessee at the address recorded in this lease or at such other address in India, as the lessee may from time to time in writing to the State Government designate for the receipt of notices and every such service shall be deemed to be proper and valid service upon the lessee and shall not be questioned or challenged by him.

Immunity of State Government from liability to pay compensation.

8. If in any event the orders of the State Government are revised, reviewed or cancelled by the Central Government in pursuance of proceedings under Chapter VII of the Mineral Concession Rules, 1960, the lessee shall not be entitled to compensation for any loss sustained by the lessee in exercise of the powers and privileges conferred upon him by these presents.

8A. The lease is executed at Lucknow the capital town of the State of Uttar Pradesh and subject to the provision of Article 226 of the Constitution of India it is hereby agreed upon by the lessee and the lessor that in the event of any dispute in relation to the area under lease, condition of lease, the dues realisable under the lease and in respect of all matters touching the relationship of the lessee and the lessor, the suits (or appeals) shall be filed in the courts at Lucknow and it is hereby expressly agreed that neither party shall be competent to file a suit or bring any action or file any petition at any place other than the courts named above.

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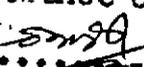
For the purpose of stamp duty the anticipated average dead rent from the demised land is Rs.4,235.40 (Rupees four thousand two hundred thirty five and paise forty only) per year.

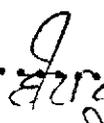
IN WITNESS WHEREOF these presents have been executed in the manner hereunder appearing the day and year first above written.

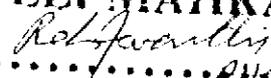
Signed by 

For and on behalf of the Governor of Uttar Pradesh the Lessor

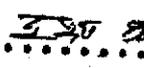
In the presence of -

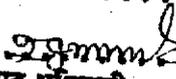
- 1. 
मुख्य खान अधिकारी,
भूतस्व एवं खनिकर्म निदेशालय, 42.....
उ०प्र०, लखनऊ

2. 
श्री लालचंद शर्मा, पु० वं० लुधियाना
उ०प्र० नं० 12, 30/50 गुजराती
Jr BHULLI MAHRAJ

Signed by 
Prop. Mr. Bhulli Mahraji & Sons
the Lessee
Shankargarh - Allahabad

In the presence of -

- 1. 
मुख्य खान अधिकारी
भूतस्व एवं खनिकर्म निदेशालय
- 2. 
उ०प्र०, लखनऊ

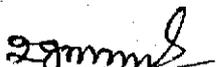

खान अधिकारी
भूतस्व एवं खनिकर्म निदेशालय
उ०प्र० लखनऊ

Checked of the deed from Page No: 1 to 13...



मुख्य खान अधिकारी
भूतस्व एवं खनिकर्म निदेशालय
उ०प्र०, लखनऊ

"Deed has been compared with the vetted draft"



खान अधिकारी
भूतस्व एवं खनिकर्म निदेशालय
उ०प्र० लखनऊ



भूतस्व एवं खनिकर्म निदेशालय
उ०प्र० लखनऊ

2374



52

VAKALATNAMA

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
IN
ORIGINAL APPLICATION NO. 203/2021**

Devidas khatri

.....Petitioner (s)/Appellant (s)

Versus

Union of Indai & Others

..... Respondent (s) /Defendant (s)

I/We Shri Bhullu Mahraj & Sons. Prop. Shri R. D. Dwasthi, H/O- Sankarganj, Allahabad

do hereby appoint and retain

VIJAY KUMAR SRIVASTAVA

Advocate

Enrollment no. UP16916/2010

Chamber No.-121A, New building

High Court, Allahabad

Mobile No. 9044959164

hcvijay79@gmail.com

to act and appear for me/us in the above Petition/Suit/Appeal/Application/ Reference/Revision and on my/our behalf to conduct and prosecute or defend the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceedings in taxation and applications for Review, to file and obtain return of documents, and to deposit and receive money on my/our behalf in the said Suit/Appeal/Petition/ Application/Reference and in applications of Revenue or Restoration and to represent me/us and to take all necessary steps on my matter. I/We agree to ratify acts done by the aforesaid behalf in the above advocate in pursuance of this authority.

I/We appoint the said lawyer(s) with the above-mentioned authorities after setting the fee and agree that whatever shall be done by the said lawyer(s) in connection with the said proceedings shall be binding on me/us.

Dated this the 10 day of April 2024

Accepted,

Vijay K. Srivastava
(VIJAY KUMAR SRIVASTAVA)
Advocate, High Court.Allahabad.
Counsel for Respondent

Client

Adhwarthi